

BENCH-I

No one present from operational creditor.

103

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB)No. 340/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th February 2018, 10.30 A.M

Name of the Company	Progility Technologies Pvt Ltd. -Vs-OHIO Cardiology Associates India Pvt Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Shekhar Mandal (Adv)
Ashish Dey (Adv)
Reshmi Mukherjee
(Adv)

OHIO CARDIOLOGY
(CORPORATE DEBTOR)

Reshmi
Mukherjee.
5/02/2018.

ORDER

Nobody represents from the side of operational creditor as well as Interim Resolution Professional (IRP). Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor brought to my notice the order dated 15/01/2018 passed by the Hon'ble Supreme Court in **Civil Appeal No. 395/2018 (Arising out of S.L.P. (C) No. 25124 of 2017)**, by recording the terms of settlement between the operational creditor and the corporate debtor on 03/08/2017, set aside order of the Adjudicating Authority dated 26/07/2017, thereby all proceedings initiated by the IRP in this matter is hereby closed. Corporate debtor is directed to pay the cost of publication to IRP, if any. Upon this observation the application is closed.

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH

Office is directed to serve a copy of this order to IRP.

sd

(Jinan K.R.)
Member (J)

No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ORDER

Notably, applicants from the side of creditors, including as well as Insolvency Resolution Professional (IRP) of Company for the operational creditor and the corporate debtor is present.

In context to the corporate debtor, pursuant to any notice the order dated 18/01/2018 passed by the Hon'ble Supreme Court in Civil Appeal No. 355/2018 relating to O.P. (C) No. 2514 of 2017, in so far as the terms of settlement between the operational creditor and corporate debtor on 03/08/2017, set aside under the Insolvency and Bankruptcy Act, 2016, dated 26/07/2017, in the proceedings initiated by the IRP in this matter, is hereby closed. Corporate debtor is directed to pay the cost of application to IRP. If any, upon the observation of application is closed.